

REVISED (as per note dated 27.11.2021)

ITEM NO.5
SECTION XI

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 23487/2019

ALOK KUMAR & ORS.

Petitioner(s)

VERSUS

POORAN CHANDRA PANDEY & ORS.

Respondent (s)

IA No. 150032/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 150030/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)
WITH

SLP (C) No. 23504-23515/2019 (XI)

IA No. 140556/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 140557/2019 - EXEMPTION FROM FILING O.T.)

Date : 16-11-2021 These matters were called on for hearing today.

For Petitioner(s)

Mr. Satish Pandey, AOR

For Respondent(s)

Mr. Anurag Kishore, AOR
Mr. Sudhansu Palo, AOR

UPON hearing the counsel, the Court made the following
O R D E R

SLP (C) No.23487/2019

Respondent nos. 1 to 34 have filed counter affidavit.

Respondent no.35 has filed counter affidavit but vakalatnama has not been filed, which may be filed within two weeks' time.

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SLP(C) No. 23504-23515/2019

Common respondent nos. 1 to 3 in SLP(C) No.23504/2019 and SLP(C) No.23510/2019, common respondent nos. 2 and 3 in SLP(C) No.23506/2019, SLP(C) No.23511/2019, common sole respondent in SLP(C) No.23507/2019, SLP(C) No.23515/2019 and common respondent nos. 1 and 2 in SLP(C) No.23508/2019 and SLP(C) No.23514/2019 have filed counter affidavits.

Ld. Counsel for the petitioner is granted four weeks' time as last opportunity for taking appropriate steps in respect of deceased common respondent no.29 in SLP(C) No.23505/2019 and SLP(C) No.23512/2019, deceased common respondent no.1 in SLP(C) No.23506/2019 and SLP(C) No.23511/2019 and deceased common respondent no.5 in SLP(C) No.23509/2019 and SLP(C) No.23513/2019.

Common respondent nos.1 to 4 and 6 to 14 in SLP(C) No.23509/2019 and SLP(C) No.23513/2019, common respondent nos. 1 to 28, 30 and 31 in SLP(C) No.23505/2019 and SLP(C) No.23512/2019 have not filed counter affidavit despite last opportunity having been granted on the earlier occasion, as such, further opportunity is declined.

Ld. counsel, Mr Suraj Prakash Singh appearing on behalf of Mr Sudhanshu Palo, Advocate-on-record appearing on behalf of respondent nos. 1 to 4 and 6 to 14 in SLP(C) No.23509/2019 and SLP(C) No.23513/2019 submits that they have filed counter

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affidavit on behalf of said respondents on 10.2.2021 however, office appears to have marked two dates of filing on such counter affidavit. Ld. counsel further submits that in all matters where Mr Sudhanshu Palo, Advocate-on-record is appearing for the respective respondents, they seek to adopt the counter affidavit of these respondents in other matters also where counter affidavit is not filed. In terms of the submission made, office is directed to examine the matter and to correct its report in respect of the counter affidavit as stated to have been filed by the said respondents.

Service is complete on respondent no.4 in SLP(C) No.23504/2019, respondent no.4 in SLP(C) No.23506/2019, respondent no.3 in SLP(C) No.23508/2019 and respondent no.15 in SLP(C) No.23509/2019, but none has entered appearance.

List again on 7.1.2022.

AVANI PAL SINGH
Registrar

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Common respondent nos.1 to 4 and 6 to 14 in SLP(C) No.23509/2019 and SLP(C) No.23513/2019, common respondent nos. 1 to 28, 30 and 31 in SLP(C) No.23505/2019 and SLP(C) No.23512/2019 have not filed counter affidavit despite last opportunity having been granted on the earlier occasion, as such, further opportunity is declined.

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